

promotion and development of food processing sector as a whole including organic Food Processing Industries.

(b) No, Sir.

(c) Does not arise.

#### **Setting up of all India Judicial Service**

2177. SHRIMATI SASIKALA PUSHPA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that Government proposes to set up an All India Judicial Service to recruit judicial officers in lower courts, if so, the details thereof;

(b) whether it is a fact that Government had set up an Advisory Council for this purpose; and

(c) if so, the details thereof and the time by when it is likely to give its recommendations?

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): (a) to (c) A comprehensive proposal was formulated for the constitution of an All India Judicial Service (AIJS) and the same was approved by the Committee of Secretaries in November, 2012. The proposal was included as an agenda item in the Conference of Chief Ministers and Chief Justices of the High Courts held in April, 2013. It was decided in the Conference that the issue needs further deliberation and consideration. The views of the State Governments and High Courts were sought on the proposal. The matter came up for discussion in the Seventh Meeting of the Advisory Council of National Mission for Justice Delivery and Legal Reforms held on 21st January, 2015. The Advisory Council was informed that there was divergence in opinion among the State Governments and High Courts on constitution of an All India Judicial Service.

The views of the State Governments and High Courts received in this regard were included in the agenda notes for the Conference of Chief Ministers of States and Chief Justices of High Courts held on 5th April, 2015. No consensus has been reached on the matter. The matter regarding uniform procedure for appointment of District Judges and creation of Judicial Service Commission for conducting a common written examination for recruitment to the post of District Judges was also included in the agenda of Chief Justices' Conference held on 3rd and 4th April, 2015. As per the decision taken in the Chief Justices' Conference, it has been left open to respective High Courts to evolve appropriate methods within the existing system to fill up the vacancies of District Judges expeditiously.